

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 290/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.08.2020**

Name of the Company: Shri Bhagwan Projects Pvt Ltd
V/s
JMC Projects (India) Ltd

Section : 9 of the Insolvency and Bankruptcy Code, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

ORDER
(through video conferencing)

Mr. Ghanshyam Sharma, Adv. is present on behalf of the Petitioner.

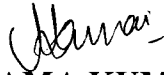
Learned Lawyer for the Petitioner submitted that proof of service has been filed.

The instant application is filed under Section 9 of the IB Code. Petitioner as well as registry is directed to issue notice upon the Corporate Debtor.

List the matter on 24.09.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 25th day of August, 2020


MANORAMA KUMARI
MEMBER JUDICIAL